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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1179/99

dt. 7-7-2000

Between

G. Venkateswara Rao

: Applicant

and

1. The Director General of Posts
Dept. of Posts
New Delhi

2. Sr. Supdt. of Post Offices
Eluru Divn., Eluru

3. Postmaster General
Vijayawada Region
Vijayawada

4. Sub Divnl. Inspector (Postal)
Eluru North Sub Divn.
Eluru 534001, WG Dist.

: Respondents

Counsel for the applicant

: Ch. HG Khorana Reddy
Advocate

Counsel for the respondents

: V. Vinod Kumar
SC for Central Govt.

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Jud1)

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Dated : 7.7.2000

Order

Oral order (per Hon. Mr. R. Rangarajan, Member)

None for the applicant. Mr. V. Vinod Kumar for the respondents.

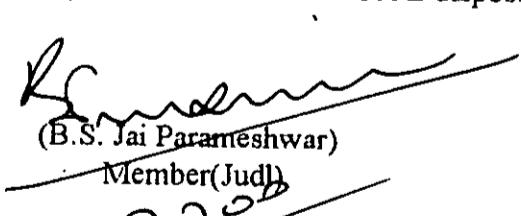
2. The applicant in this OA was appointed as Provisional EDBPM, Errampalli, BO with effect from 16.6.94. His services were terminated and the post was filled by a regular candidate on 12.11.1998 though the applicant had put in more than three years service as Provisional EDBPM.

3. This OA is filed to suspend operation of the notification dated 16.7.99 (Annex.2) where by the applications were invited for filling up the post of EDBPM, Velagalapalli BO reserving the post for OBC Candidate and for a consequential direction to the respondents to consider the applicant for appointment as EDBPM at Velagalapalli as he fulfilled the requisite conditions and having put in 5 years of service on provisional basis and regularize his service with effect from 16.6.1994 with all consequential benefits.

4. It is stated that the applicant does not belong to OBC and he belongs to OC community. Hence the applicant cannot be posted against this post. But his name should be kept in the thrown out ED Agents list and consider him in the next available vacancy.

5. The above direction is in consonance with the DG P&T order dated 23.2.1979.

6. Thus the OA is disposed of. No costs.


(B.S. Jai Parameshwar)
Member(Judl)


(R. Rangarajan)
Member(Admn)

Dated : 7 July, 2000
Dated in Open Court

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD

COPY TO:-

1. HDHND
2. HBRN (ADMIN) MEMBER
3. HOSDP (JUDL) MEMBER
4. D.R. (ADMIN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY : CHECKED BY
COMPARED BY APPROVED BY

THE HON'BLE MR. JUSTICE DR. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. BS. JAI PARAMASHWAR
MEMBER (JUDL)

DATE OF ORDER 7/7/2000

~~MAILED CP.NR~~
IN
DA.N. 1179/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P.CLOSED

R.A.CLOSED

(8 copies)

DISPENSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

